



2026:AHC:14273

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2611 of 2025

Archana

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Abhishek Ankur Chaurasia, Diwan
Saifullah Khan, Shivajee Srivastava
Counsel for Opposite Party(s) : G.A., Usha Srivastava, Vinod Kumar
Srivastava

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Heard Sri Shivajee Srivastava, learned counsel for the applicant, Sri Laxmikant Mishra and Smt. Usha Srivastava, learned counsel for the informant and Sri R.P. Patel, learned State Law Officer and perused the material placed on record.
3. Applicant seeks bail in Case Crime No. 371 of 2024, under Sections 103(1), 3(5) BNS, Police Station Soron, District Kasganj, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is absolutely innocent and has been falsely implicated in the present case.
5. Learned counsel for the applicant has further argued that it is true that the deceased had expired within the precincts of the house of her in-laws and the cause of death is asphyxia as a result of anti-mortem strangulation but the applicant has nothing to do with the said offence. She is the sister-in-law (Jethani) of the deceased and she lives separately to the deceased and her in-laws as is evident from the ration card and the electricity connection filed as Annexures-12 and 13 to the affidavit accompanying the bail application.
6. Learned counsel has further stated that there is no criminal history of the

applicant. The applicant is languishing in jail since 25.9.2024 and she is ready to cooperate with trial. In case, the applicant is released on bail, she will not misuse the liberty of bail.

7. Learned State Law Officer has vehemently opposed the bail application.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that the applicant lives separately to the deceased and without expressing any opinion on the merits of the case, *prima facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

9. Let the applicant- **Archana** who is involved in aforementioned case crime be released on bail on her furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 20, 2026
Shalini